

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH,

J A I P U R.

O.A. No. 754/92

Date of decision: 7.4.94

C.L. MEENA

: Applicant.

VERSUS

UNION OF INDIA & ORS

: Respondents.

Mr. J.K. Kaushik

: Counsel for the applicant.

Mr. Manish Bhandari

: Counsel for the respondents.

CORAM:

Hon'ble Mr. Justice D.L. Mehta, Vice-Chairman

PER HON'BLE MR. JUSTICE D.L. MEHTA, VICE-CHAIRMAN:

Heard the learned counsel for the parties.

2. The applicant was transferred from Kota Division to Bhavnagar Division with post. He filed this O.A. and the Jodhpur Bench granted the stay order in favour of the applicant. Subsequently, this O.A. has been transferred from Jodhpur to Jaipur. In the case of B.S. Verma Vs.U.O.I., Rly Board's this Bench has considered the Circular No. E(SCT)74CM15/58 dated 14.1.75. In this circular, the Board has decided that the employees belonging to SC/ST should be transferred very rarely and for very strong reasons only. The respondents have only stated in their reply as well as in the order that he has been transferred on account of administrative grounds. This is not a disclosure of a very strong ground or very rare reason, which is necessary under the said circular.

3. In the light of the above, the transfer order dated 4.5.89 (Annexure A-1) is set aside. However, the respondents will be at liberty to pass any fresh order considering the provisions of the said circular and giving the reasons, if necessary, according to law.

4. The O.A. stands disposed of accordingly, with no order as to costs.


D.L. MEHTA
Vice-Chairman